

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No. 129 of 2020 (SZ)

Mr. L. Sambath
S/o. Leela Segar
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ThiyaguMudaliar Nagar,
Mudaliarpet,
Puducherry - 605 004
Mob No. 90477 77251
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...Applicant

Vs

1. The Member Secretary,
Puducherry Pollution Control Committee
III Floor, PHB Building, Anna Nagar
Puducherry - 605005.
Ph No. 0413 220 1256
Email ID: ppcc.pon@nic.in

2. The Secretary,
Local Administration Department,
Chief Secretariat Building,
Govt. of Puducherry
Ph No. 0413 233 3326
Email ID: secypower.pon@nic.in

3. The Commissioner,
Puducherry Municipality,
KambanKalaiararam
Bussy street, Puducherry – 605 001.
Ph No. 0413 2200812
Email ID: comrpm.pon@nic.in

4. Kandhan S./o. Sathiyarasu
No.75, Veerampattinamsalai,
Ariankuppam, Puducherry-605007
Phone: Not Available
Email: Not Available
Thattanchavady, Puducherry.

... Respondents


MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY.

REPLY OF THE FIRSTRESPONDENT

I, S. Dinesh Kannan, IFS, S/o Thiru.K P. Subramanian aged 45 years, working as Director in the Department of Science, Technology & Environment, Government of Puducherry and Member Secretary in the Puducherry Pollution Control Committee (PPCC), Puducherry do hereby solemnly affirm and sincerely state as follows based on the official records that is placed before me:

1. I am the Member Secretary in the Puducherry Pollution Control Committee, 1st Respondent herein, and in such capacity, I submit the following in answer to the various contentions contained in this Application.

2. I respectfully submit that, in compliance to the order dated 30.07.2020 of this Hon'ble Tribunal in this Application, the Joint Inspection Committee headed by the District Collector inspected the Murungapakkam(Velrampet) and Olandai Lakes on 17.09.2020. The officials of Puducherry Pollution Control Committee were part of the Joint Inspection Committee. Copy of the Report of the Joint Inspection Committee is placed in the Annexure -1.

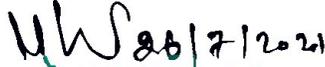
3. The conclusions of the Joint Inspection Committee are reproduced as under:
 1. The Municipal Administration has licensed the fishing rights in the said lakes on nomination basis since 01.07.2003, subject to the conditions stipulated by the Public Works Department, Puducherry.
 - ii. The Municipality has not fixed any upper limit for doing fishing activity and therefore the question of exceeding the upper limit does not arise.
 - iii. No damage has been caused to the lakes as well as the aquatic life due to fishing activities as per the observations of the Public Works Department and Puducherry Pollution Control Committee.

- iv. The Municipality has been advised to go for auctioning to ensure transparency and to maximize the revenue.
4. I most respectfully pray that this Hon'ble Tribunal may be pleased to consider the above submission and pass further orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.

Solemnly affirmed at Puducherry
on this the 26th day of July, 2021
and signed his name
in my presence


MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY.

Before Me


M. SIVAPRAKASH, B.L.,
ADVOCATE & NOTARY PUBLIC
Govt. of India
Regd. No. 7933/2010
No 6, 11th CROSS, ILANGO NAGAR
PUDUCHERRY - 605 011
M.S.N. 780 / 91

VERIFICATION

Verified at Puducherry on 26th day of July, 2021 that the contents of my above affidavit are true and correct to my knowledge and no part of this is false and nothing material facts or particulars have been concealed therefrom.


MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY.

Respondent 1